

Industrially backward districts in Gujarat

"2167. SHRIMATI URMILABEN CHIMANBHAI PATEL: Will the Minister of INDUSTRY be pleased to state:

- whether there is any district, at present in Gujarat which has been declared industrially backward in the State;
- if so, the details thereof;
- the criteria fixed by Government to select industrially backward district; and
- the facilities being given to these districts, which have already been declared as industrially backward districts?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (d) There is no scheme with the Government of India, Ministry of Industry, at present under which a district is declared as industrially backward district in a State. Industrial development is the responsibility of the State Government and the Central Government only supports and supplements their efforts.

Wage policy for Labour in unorganised sector

2168 SHRI SOLIPETA RAMACHANDRA REDDY: DR. Y. LAKSHMI PRASAD:

Will the Minister of LABOUR be pleased to state:

- whether Government are contemplating to formulate a separate wage policy for Labour in unorganised sector i.e. Agricultural Labour, Brick-Kiln Labour and Labour engaged in small mines;
- whether Government are contemplating to formulate a major policy parameter under which major guidelines can be formulated for implementation;
- if answer to (a) and (b) above be in affirmative, the details thereof; and
- if answer to (a) and (b) above be in negative, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a), (b) and (d) No, Sir. Minimum wage's for such workers are fixed by the appropriate Government in accordance with the provisions of the Minimum Wages Act, 1948. There is no proposal before the Central Government for formulating any other separate Wage policy for workers in the inorganised sector.

(c) Does not arise.

नए जनजातीय क्षेत्र घोषित किए जाने हेतु समिति

2169 श्री महेश्वर सिंह:

श्री जलालुद्दीन अंसारी:

कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में नए क्षेत्रों को जनजातीय क्षेत्र एवं कुछ समुदायों को अनुसूचित जनजाति घोषित करने के संबंध में राज्य सरकारों की सिफारिशों, आवेदन पत्रों और प्रस्तावों की जांच करने हेतु सरकार द्वारा गठित समिति ने अपना प्रतिवेदन सरकार के समक्ष प्रस्तुत कर दिया है;

(ख) यदि हां, तो यह प्रतिवेदन सरकार को कब प्राप्त हुआ था;

(ग) यदि नहीं, तो यह प्रतिवेदन कब तक प्राप्त होने की संभावना है; और

(घ) इस समिति के विचाराधीन राज्य-वार विशेषकर हिमाचल प्रदेश के भागलों का ब्यौर क्या है और वे कब से लम्बित पड़े हैं?

कल्याण मंत्री (श्री बलवंत सिंह रामवालिया): (क) से (घ) अनुसूचित जातियों तथा अनुसूचित जनजातियों की सूची के संशोधन से संबंधित विभिन्न मामलों की जांच करने के लिए अक्टूबर, 1993 में एक सलाहकार समिति गठित की गई थी। इस समिति ने अपना कार्य पूरा नहीं किया तथा अब यह अस्तित्व में नहीं है। तथापि, आदिवासी क्षेत्रों के रूप में नए क्षेत्रों की घोषणा के लिए कोई समिति गठित नहीं की गई है।

Process patent and product patent applications

2170 SHRI K.R. MALKANI: Will the Minister of INDUSTRY be pleased to state:

- the number of process patent and product patent applications filed in India.